

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 144(ND)14

CA. NO.

CORAM:



PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.05.2017

NAME OF THE COMPANY: M/s. Sh. Surender Singh V/s. M/s. Avani Buildtech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

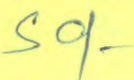
| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|-------------|--------------------|-----------------------|---|
| 1. | Arun Saxena | Advocate | Petitioner |  |
| 2 | NPS Chawla | " | Respondent |  |

Order

Both the parties confirm that a settlement has been arrived at. They shall be placing on record the MOU executed between parties. It is submitted by the learned counsel, that in terms of the settlement they are required to appoint an additional director and convene a board meeting for passing necessary resolutions in furtherance of the compromise. It is pointed out that vide order dated 23rd December 2014 there were restrained by the erstwhile Bench of the CLB on holding any board meetings.

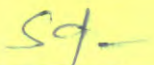
To enable them comply with the settlement at the request of both the parties, the said order stands vacated.

To come up for a final report on 24th May 2017.



[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)



[INA MALHOTRA]
MEMBER [J]